

और आशुलिपिकों की संख्या नहीं के बराबर है जबकि उनकी संख्या 50:50 होनी चाहिए थी ; और

(ग) यदि हां, तो उसके क्या कारण हैं और हिन्दी भाषा के प्रचार के लिए क्या नए कदम उठाए गये हैं ?

मानव संसाधन विकास मंत्रालय में शिक्षा और संस्कृति विभागों में राज्य मंत्री (श्री एल० पी० शाही) : : (क) जी नहीं। तार, टेलिप्रिन्टर और टेलेक्स संदेशों के प्रेषण सहित, सरकारी कामकाज में हिन्दी के उत्तरोत्तर प्रयोग तथा द्विभाषी आधुनिक कार्यालय उपस्कर खरीदने से संबंधित अनुदेश क्षेत्र "क" और "ख" में स्थित कार्यालयों के ध्यान में ला दिए गए हैं।

(ख) और (ग) जी, नहीं।

इस मंत्रालय के क्षेत्र "क" में स्थित कार्यालयों में वास्तविक आवश्यकताओं के अनुसार देवनागरी टाइपराइटर, हिन्दी टंकक और आशुलिपिक विद्यमान हैं। और अधिक टंकक/आशुलिपिकों को हिन्दी टंकण/आशुलिपि का प्रशिक्षण दिया जा रहा है और अतिरिक्त देवनागरी टाइपराइटर, उनकी बढ़ती हुई आवश्यकता को पूरा करने के लिए समय-समय पर खरीदे जा रहे हैं।

12 NOON

PAPERS LAID ON THE TABLE

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Sir I want to raise a point of order before you call Papers to be laid on the Table. I find from today's Agenda that there are 11 items where it is written, "Statement giving reasons for the delay in laying the paper. . .". Almost in every case this is what is mentioned. Now I want your ruling. Laying of papers before Parliament is mandatory under the provisions of the concerned Act. If there was delay in laying the paper on the Table, the Government had to seek sanction of the House for the delayed laying.

MR. CHAIRMAN: atto, there is a Committee to ese things. You are an old I know it. That Committee ese things.

Now I call ers to lay their papers on th

I. Account -87) of the Bombay Port T d related papers.

II. Admini Report (1986-87) of the v trusts and related papers.

III. Cochir Trust Employees (Famill (fare) Amendment Regulations 88.

IV. Cochin Employees (Welfare Fund) (ment Regulations, 1988.

THE DI
MINISTRY
(SHRI P. P
SHRI RAJ
the Table—

MINISTER IN THE
RFACE TRANSPORT
AL): Sir, on behalf of
OT: I beg to lay on

I. (1)
Hindi) <
sub-sectic
Major P

each (in English and
allowing papers, under
of section 103 of the
is Act, 1963:—

(i)
bay P
and th

Accounts of the Bom-
for the year 1986-87
Report thereon.

(E)
Annua
Trust.

by Government of the
its of the Bombay Port

(2) St
giving re
the pape

(in English and Hindi)
or the delay in laying
ned at 1 (i) above.

[Placed
88 for (

ary. See No. LT-5635]
2)].

II. A each (in English and Hindi) of the following papers:—

(i) (a) Annual Administration Re-
port of the Bombay Port Trust for
the year 1986-87.

(b) Review by Government on the
working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-5634/88 for (a) to (c)].

(ii) (a) Annual Administration Report of the Calcutta Port Trust for the year 1986-87.

(b) Review by Government on the working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-5632/88 for (a) to (c)]

(iii) (a) Annual Administration Report of the Mormugao Port Trust for the year 1986-87.

(d) Review by Government on the working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library See No. LT-5631/88 for (a) to (c)]

(iv) (a) Annual Administration Report of the Paradip Port Trust for the year 1986-87.

(b) Review by Government on the working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library See No. LT-5633/88 for (a) to (c)]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing); under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. No. 78(E), dated the 4th February, 1988, approving the Cochin Port Trust Employees' (Family Welfare) Amendment Regulations, 1988.

(ii) G.S.R. No. 81(E), dated the 8th February, 1988, publishing the Cochin Port Employees' (Welfare Fund) Amendment Regulations, [Placed in Library See No. LT-5630/88 for (i) and (ii)]

Notification of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Sir, I beg to lay on the Table, under section 159 of the Customs Act 1962, a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue); Notification G.S.R. No. 95(E), dated the 19th February, 1988, amending notification No. 104/87-Cus. dated the 27th March, 1987, so as to provide for exports under Import Export Pass Book Scheme, through the Customs port of New Mangalore, except for certain items, mentioned in the notification, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-5592/88].

I. Report and Accounts (1986-87) of the Navodaya Vidyalaya Samiti, New Delhi and related papers.

II. Accounts (1986-87) of the Visva-Bharati, Santiniketan and related papers.

III. Report and Accounts (1986-87) of the Indian Museum, Calcutta and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Sir I beg to lay on the Table—

A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Audited Accounts of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1986-87.

[Placed in Library See No. LT-5655/88].